

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

05/12/2018

O.A./260/507/2018  
FOR INTERIM PRAYER, ON MEMO

D K DAS  
-V/S-  
CENTRAL EXCISE & CUSTOMS

ITEM NO:6

FOR APPLICANTS(S) Adv. : Mr. D.K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. S.B. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for both sides.</p> <p>Ld. Counsel for the applicant submitted that this is a case for promotion to the higher post for which he had earlier given a letter dated 23.04.2015 (Annexure-A/7). Subsequently, the Respondents decided to convene DPC on 01.04.2018 which was held, but the case of the applicant was not considered for which the applicant had submitted a representation dated 20.04.2018 (Annexure-A/8) to Respondent No.3. Ld. Counsel for the applicant submitted that the grievance of the applicant would be redressed if a direction is given to the authorities to dispose of his representation. Ld. Counsel for the Respondents has no objection if such a direction is given.</p>
	<p>In view of such submission, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider the representation dated 20.04.2018 (Annexure-A/8) as per rules and guidelines and dispose of the same by passing a speaking and reasoned order copy of which is to be communicated to the applicant within a period of three months from the date of</p>

receipt of certified copy of this order.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent No.3 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 07.12.2018.

( SWARUP KUMAR MISHRA) MEMBER (J)	( GOKUL CHANDRA PATI) MEMBER (A)
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